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RESERVED

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

Registration (O.A.) No. 315 of 1987

Panna Lal Applicant.
Versus
Union of India & others Respondents.

Hon'ble S. Zaheer Hasan, V.C.

This is an application under Section 19 of the Administrative Tribunals Act XIII of 1985.

2. According to the applicant he was born on 14.7.1934. According to the school certificate His date of birth was written in the service record as 15.2.1932. It was subsequently changed to 15.2.1929 without affording any opportunity to the applicant and without hearing him.

3. The applicant worked as Boy servant in the Army from 16.4.1946 to 16.3.1947 and at that time he was a Boy aged about 12 years. He was appointed as Armourer Grade II in the Air Force, Chakeri on 6.8.1951. His contention is that he was born on 14.7.1934.

4. According to Annexure 'A-5' dated 28.1.1984 the following order was passed by the Commanding Officer:-

"Date of birth shown against the name of the undermentioned individual as amended to read as under :-

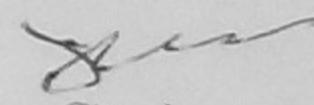
P/A No. 10670 Shri Panna Lal - Foreman
(Previously Fit/Armr)

Read - 15 Feb 29
For - 15.2.32."

- : 2 :-

No reason has been given in this order as to why this correction was made. All this was done behind the back of the applicant without hearing him, so this change of the date of birth contained in Annexure 'A-5' is clearly in violation of the principles of natural justice and fair play.

5. In view of above the order dated 28.1.1984 (Annexure 'A-5' to the application) correcting the date of birth from 15.2.1932 to 15.2.1929 is hereby quashed. The authorities will hear the applicant, who can lead evidence in support of his claim, and pass a reasoned order. The parties are left to bear their own costs.


Vice-Chairman.

Dated: February 19, 1988.

PG.